

RATIFIED MINUTES OF MEETING No.21/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 17.01.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 21/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 17.01.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 28.02.2017.				

2	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:28.02.2017
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments . Case is deferred to 28.02.2017.				

3	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510370609	Defer

:01/80/050/00385/AM14/	:05/24/040/00249/AM14/	08.11.2013	Date:28.02.2017
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments. However, as per request of C&PC, firm's application was again sent to them on 29.02.2016 for comments. Case is deferred to 28.02.2017.			

Case No.:2/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
4 HQ File :01/80/050/00161/AM17/	RLA File :05/23/040/00076/AM15/	Lic.No/Date:0510387476 27.05.2014	Defer Date:28.02.2017
Decision: The committee noted that firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.			

Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
5 HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:28.02.2017
Decision: It was decided to refer the case to DIPP. Case is deferred to 28.02.2017.			

Case No.: 77/8/80- ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	
6 Decision: The committee decided to ratify the norms in line with their Advance Authorisation as under:-			
1. Import Item No. 1 to 16:- On net to net basis.			
2. Import Item No. 17 to 31:- 1.05 Kgs/kg. content in Export Products.			
RA may take further necessary action accordingly.			

Case No.:78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
7 HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 28.02.2017.			

Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
8 HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 28.02.2017.			

9 Case No.:56/8/80-	Party Name: TERUMO	Meet No/Date:21/80-	Status:
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ALC2/2015	PENPOL LIMITED	ALC2/2016 17.01.2017	Deferred
HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 08.12.2015 for comments and another reminder has been sent C&PC on 16.08.2016 again for comments. Case is deferred to 28.02.2017.			

Case No.:33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
10 HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 28.02.2017.			

Case No.:34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
11 HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 28.02.2017.			

Case No.:35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
12 HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 28.02.2017.			

Case No.:66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	
13	Decision: The committee decided to ratify the norms in line with their Advance Authorisation as under:- 1. Import Item No. 1 to 7:- On net to net basis. 2. Import Item No. 8 to 15:- 1.05 Kgs/kg content in Export Products. RA may take further necessary action accordingly.		

Case No.:41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
14 HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 20.07.2016 has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 28.02.2017.			

15	Case No.:2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 28.02.2017.				

16	Case No.:25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00402/AM16/	RLA File :03/94/040/00458/AM16/	Lic.No/Date:0310799187 05.10.2015	Defer Date:28.02.2017
Decision: Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing' on 30.08.2016. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. Final reminder sent to the firm on 27.12.2016 to furnish "Post Hearing Submission" immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 28.02.2017.				

17	Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 02.05.2016 has been sent to C&PC on 02.06.2016 for comments. Case is deferred to 28.02.2017.				

18	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 18.06.2016 has been sent to MSME on 28.06.2016 for comments. Case is deferred to 28.02.2017.				

19	Case No.:1/9/80-ALC2/2016	Party Name: KERN-LIEBERS (INDIA) PVT.LTD,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
	HQ File :01/80/050/00254/AM17/	RLA File :07/24/040/00277/AM16/	Lic.No/Date:0710109192 22.12.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/19 dated 17.01.2017 as under:-				
- Quantity of import item at Sl. No. 1 may be allowed as 36652 Kgs. as 5.74 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 91376 Kgs. as 4.59 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 2358.4 Kgs. as 5.29 Kgs./kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 40734 Kgs. as 4.85 Kgs./kg. content in export item at Sl. No. 4 after taking 1/3rd recovery from scrap.				

5. Quantity of import item at Sl. No. 5 may be allowed as 45734 Kgs. as 5.72 Kgs./kg. content in export item at Sl. No. 5 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 6 may be allowed as 36035 Kgs. as 4.04 Kgs./kg. content in export item at Sl. No. 6 after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 7 may be allowed as 4578.2 Kgs. as 3.03 Kgs./kg. content in export item at Sl. No. 7 after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 8 may be allowed as 1376.5 Kgs. as 5.15 Kgs./kg. content in export item at Sl. No.8 after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 9 may be allowed as 18396 Kgs. as 4.01 Kgs./kg. content in export item at Sl. No. 9 after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 10 may be allowed as 793.2 Kgs. as 3.14 Kgs./kg. content in export item at Sl. No. 10 after taking 1/3rd recovery from scrap.
11. Quantity of import item at Sl. No. 11 may be allowed as 3040 Kgs. as 4.82 Kgs./kg. content in export item at Sl. No. 11 after taking 1/3rd recovery from scrap.
12. Quantity of import item at Sl. No. 12 may be allowed as 8815.9 Kgs. as 3.41 Kgs./kg. content in export item at Sl. No.12 after taking 1/3rd recovery from scrap.
13. Quantity of import item at Sl. No. 13 may be allowed as 2033.9 Kgs. as 3.69 Kgs./kg. content in export item at Sl. No.13 after taking 1/3rd recovery from scrap.
14. Quantity of import item at Sl. No. 14 may be allowed as 931.9 Kgs. as 3.62 Kgs./kg. content in export item at Sl. No.14 after taking 1/3rd recovery from scrap.
15. Quantity of import item at Sl. No. 15 may be allowed as 1970.5 Kgs. as 3.76 Kgs./kg. content in export item at Sl. No.15 after taking 1/3rd recovery from scrap
16. Import items at Sl. No. 16 to 22 may be allowed upto 2 % of FOB value of exports.

RA may take further necessary action accordingly.

20	Case No.: 21/3/80-ALC2/2016	Party Name: RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 22.07.2016 for examination and comments. Case is deferred to 28.02.2017.				

21	Case No.: 1/3/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00112/AM17/	RLA File :03/95/040/00545/AM16/	Lic.No/Date:0310801771 14.01.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for examination and comments. Case is deferred to 28.02.2017.				

22	Case No.: 40/21/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
	HQ File :01/80/050/00500/AM17/	RLA File :05/24/040/00553/AM16/	Lic.No/Date:0510397554 10.02.2016	
Decision: The committee decided to ratify the norms on repeat basis as per their AA No.0510317789 dated 15.02.2012 as under:-				
1. Import Item No. 1:- 1.05 Kgs/kg content in Export Products. 2. Import Item No.2:- Net to net basis.				
RA may take further necessary action accordingly.				

23	Case No.:12/3/80-ALC2/2016	Party Name: ELITE STEELS PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 01.07.2016 has been sent to DHI on 12.07.2016 for comments. Case is deferred to 28.02.2017.				

24	Case No.:31/6/80-ALC2/2016	Party Name: GOLD MOHUR PROFILES LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

25	Case No.:92/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
	HQ File :01/80/050/00095/AM17/	RLA File :05/24/040/00591/AM16/	Lic.No/Date:0510397741 26.02.2016	
Decision: The committee decided to ratify the norms in line with their Advance Authorisation as under:-				
1. Import Item No. 1, 2 and 8 to 17:- 1.05 Kgs/kg content in Export Products. 2. Import Item No. 3 to 7 and 18:- On net to net basis.				
RA may take further necessary action accordingly.				

26	Case No.:7/3/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00118/AM17/	RLA File :05/23/040/00505/AM16/	Lic.No/Date:0510397726 26.02.2016	Defer Date:28.02.2017
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 28.02.2017.				

27	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 28.02.2017.				

28	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 28.02.2017.				

29	Case No.:32/6/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.			

30	Case No.:12/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00171/AM17/	RLA File :05/23/040/00533/AM16/	Lic.No/Date:0510397921 14.03.2016	Defer Date:28.02.2017
	Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 28.02.2017.			

31	Case No.:17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.			

32	Case No.:30/6/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00189/AM17/	RLA File :08/24/040/00436/AM16/	Lic.No/Date:0810137476 22.03.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 07.11.2016 sent to the firm on 08.11.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 28.02.2017.			

33	Case No.:18/6/80-ALC2/2016	Party Name: BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
	HQ File :01/80/050/00177/AM17/	RLA File :34/21/040/00580/AM16/	Lic.No/Date:3410042012 28.03.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. 3(94)/16-TSW(B) dated 07.12.2016 (copy sent to the firm & RA). RA may take further necessary action accordingly.			

34	Case No.:9/6/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
	HQ File :01/80/050/00168/AM17/	RLA File :34/21/040/00616/AM16/	Lic.No/Date:3410042016 29.03.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of			

MSME vide e-mail dated 13.01.2017. (copy sent to the firm & RA).

RA may take further necessary action accordingly.

35	Case No.:36/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date:0310803636 30.03.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's additional information dated 05.12.2016 has been sent to DHI on 07.12.2016 for examination and comments. Case is deferred to 28.02.2017.				

36	Case No.:37/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

37	Case No.:42/6/80-ALC2/2016	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for examination and comments. Case is deferred to 28.02.2017.				

38	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:28.02.2017
Decision: The Committee noted that firm's reply dated 29.08.2016 has been sent to DHI on 09.09.2016 for examination and comments. Case is deferred to 28.02.2017.				

39	Case No.:24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:28.02.2017
Decision: The Committee noted that firm's reply dated 12.10.2016 has been sent to DHI on 17.10.2016 for examination and comments. Case is deferred to 28.02.2017.				

40	Case No.:21/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	Defer Date:28.02.2017
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 28.02.2017.				

41	Case No.:3/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

42	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

43	Case No.:22/6/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date:28.02.2017
Decision: The Committee noted that firm's reply dated 29.07.2016 has been sent to DEIT on 04.08.2016 for examination and comments. Case is deferred to 28.02.2017.				

44	Case No.:30/3/80-ALC2/2016	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:28.02.2017
Decision: The Committee noted that firm's application has been sent to DIPP (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

45	Case No.:44/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

46	Case No.:50/6/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 06.10.2016 for examination and comments. Case is deferred to 28.02.2017.				

47	Case No.:16/6/80-ALC2/2016	Party Name: TITAGARH WAGONS LIMITED.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210206664	Defer

:01/80/050/00175/AM17/	:02/24/040/00005/AM17/	05.05.2016	Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 22.11.2016 has been sent to DHI on 30.11.2016 for examination and comments. Case is deferred to 28.02.2017.			

48	Case No.:45/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

49	Case No.:40/6/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00200/AM17/	RLA File :04/24/040/00017/AM17/	Lic.No/Date:0410161898 10.05.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 27.12.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 28.02.2017.				

50	Case No.:41/6/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00201/AM17/	RLA File :04/24/040/00005/AM17/	Lic.No/Date:0410161896 10.05.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 01.12.2016 has been sent to MSME on 06.12.2016 for examination and comments. Case is deferred to 28.02.2017.				

51	Case No.:46/6/80-ALC2/2016	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.				

52	Case No.:16/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00332/AM17/	RLA File :05/23/040/00045/AM17/	Lic.No/Date:0510398564 19.05.2016	Defer Date:28.02.2017
Decision: The Committee noted that DIPP vide UO No.12/4/2016-TSW/52 dated 17/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide letter dated 10.10.2016 has been perused which is not complete/proper and they may be asked to submit the following information:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.				

2. Quantity of export item in meters also in addition to its weight.
3. Quantities of import items at Sl. No. 1 & 2 in meters also in addition to their weights.

Case is deferred to 28.02.2017.

53	Case No.:3/9/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00256/AM17/	RLA File :53/24/040/00005/AM17/	Lic.No/Date:5310018916 25.05.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 28.02.2017.			

54	Case No.:17/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00333/AM17/	RLA File :05/23/040/00105/AM17/	Lic.No/Date:0510398723 03.06.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 28.02.2017.			

55	Case No.:17/21/80-ALC2/2016	Party Name: TRF LIMITED,	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00477/AM17/	RLA File :02/24/040/00041/AM17/	Lic.No/Date:0210206731 03.06.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.			

56	Case No.:16/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00269/AM17/	RLA File :03/95/040/00125/AM17/	Lic.No/Date:0310805300 08.06.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 16.05.2016 for examination and comments. Case is deferred to 28.02.2017.			

57	Case No.:22/12/80-ALC2/2016	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 16.12.2016 for examination and comments. Case is deferred to 28.02.2017.			

58	Case No.:21/12/80-ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date:14.02.2017
	Decision: The Committee noted that firm's reply dated 19.11.2016 has been sent to MSME on 15.12.2016 for examination and comments. Case is deferred to 14.02.2017.			

59	Case No.:7/12/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00323/AM17/	RLA File :08/24/040/00117/AM17/	Lic.No/Date:0810138209 24.06.2016	Defer Date:28.02.2017
Decision: The Committee noted that firm's application has been sent to MSME on 05.09.2016 for examination and comments. Case is deferred to 28.02.2017.				

60	Case No.:14/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00330/AM17/	RLA File :05/23/040/00131/AM17/	Lic.No/Date:0510399028 06.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that as desired by DHI, the firm may furnish earlier AA No. for same Export Product for which norms was fixed and decided to ask the firm to furnish the same letter sent to the firm on 08.11.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 28.02.2017.				

61	Case No.:6/12/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's reply dated 10.10.2016 has been sent to DEIT on 18.10.2016 for examination and comments. Case is deferred to 28.02.2017.				

62	Case No.:12/12/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.11.2016 for examination and comments. Case is deferred to 28.02.2017.				

63	Case No.:4/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00320/AM17/	RLA File :05/23/040/00212/AM17/	Lic.No/Date:0510399244 27.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 13.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

64	Case No.:9/12/80-ALC2/2016	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00325/AM17/	RLA File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 28.02.2017.				

65	Case No.:25/12/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00341/AM17/	RLA File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 28.02.2017.				

66	Case No.:34/21/80-ALC2/2016	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00494/AM17/	RLA File :09/24/040/00202/AM17/	Lic.No/Date:0910063994 27.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

67	Case No.:35/21/80-ALC2/2016	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00495/AM17/	RLA File :09/24/040/00203/AM17/	Lic.No/Date:0910063993 27.07.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

68	Case No.:5/12/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00321/AM17/	RLA File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 07.10.2016 and additional information dated 11.11.2016 has been sent to DEIT on 28.11.2016 for examination and comments. Case is deferred to 28.02.2017.				

69	Case No.:10/12/80-ALC2/2016	Party Name: GALLIUM INDUSTRIES LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00326/AM17/	RLA File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 28.02.2017.				

70	Case No.:13/12/80-ALC2/2016	Party Name: THE G ENGINEERS GROUP	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00329/AM17/	RLA File :31/82/040/00077/AM17/	Lic.No/Date:3110066276 04.08.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 27.12.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 28.02.2017.				

	Case No.:15/12/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
71	HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 28.02.2017.				

	Case No.:12/21/80-ALC2/2016	Party Name: WHEELS INDIA LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
72	HQ File :01/80/050/00472/AM17/	RLA File :04/24/040/00068/AM17/	Lic.No/Date:0410162206 19.08.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

	Case No.:13/21/80-ALC2/2016	Party Name: WHEELS INDIA LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
73	HQ File :01/80/050/00473/AM17/	RLA File :04/24/040/00067/AM17/	Lic.No/Date:0410162205 19.08.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

	Case No.:1/12/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
74	HQ File :01/80/050/00317/AM17/	RLA File :04/24/040/00090/AM17/	Lic.No/Date:0410162216 23.08.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 07.10.2016 for examination and comments. Case is deferred to 28.02.2017.				

	Case No.:9/21/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
75	HQ File :01/80/050/00469/AM17/	RLA File :34/24/040/00166/AM17/	Lic.No/Date:3410042535 20.09.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

	Case No.:7/21/80-ALC2/2016	Party Name: EMPIRE INDUSTRIES	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
76	HQ File :01/80/050/00467/AM17/	RLA File :34/24/040/00167/AM17/	Lic.No/Date:3410042546 21.09.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

	Case No.:26/21/80-ALC2/2016	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
77	HQ File	RLA File	Lic.No/Date:0310808077	Defer

:01/80/050/00486/AM17/	:03/94/040/00558/AM17/	26.09.2016	Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.01.2017 for comments. However, as the case pertains to DHI, NC decided to send the application to DHI for examination and comments. Case is deferred to 28.02.2017.			

Case No.: 31/21/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
HQ File :01/80/050/00491/AM17/	RLA File :03/94/040/00578/AM17/	Lic.No/Date:0310808046 26.09.2016	Defer Date:28.02.2017
78	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 5 & 11 of Standard Deficiency Letter". Case is deferred to 28.02.2017.		

Case No.: 1/21/80-ALC2/2016	Party Name: BHARAT PRECISION INST CO	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
HQ File :01/80/050/00461/AM17/	RLA File :05/23/040/00284/AM17/	Lic.No/Date:0510399946 30.09.2016	Defer Date:28.02.2017
79	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Letter". Case is deferred to 28.02.2017.		

Case No.: 28/21/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00488/AM17/	RLA File :03/95/040/00511/AM17/	Lic.No/Date:0310808228 03.10.2016	
80	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/80 dated 17.01.2017 on repeat basis as per firm's Advance Authorization No. 0310803157 dated 08.03.2016 as under:- 1. Words " Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at and its quantity may be allowed as applied for i.e. 15264 Kgs. as 2.40 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap. RA may take further necessary action accordingly.		

Case No.: 29/21/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00489/AM17/	RLA File :03/95/040/00519/AM17/	Lic.No/Date:0310808266 04.10.2016	
81	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/81 dated 17.01.2017 on repeat basis as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 4095 Kgs. as 1.05 Kgs./Kg. content in the export item. 2. Words "Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at		

- Sl. No. 2 and its quantity may be allowed as applied for i.e. 4815.36 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
3. Words "Thickness: 0.335mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 4144.8 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

82	Case No.:23/21/80-ALC2/2016	Party Name: SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File : 01/80/050/00483/AM17/	RLA File :03/95/040/00522/AM17/	Lic.No/Date:0310808293 06.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

83	Case No.:33/21/80-ALC2/2016	Party Name: AIROIL-FLAREGAS PVT. LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File : 01/80/050/00493/AM17/	RLA File :03/94/040/00592/AM17/	Lic.No/Date:0310808355 10.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that DIPP vide UO No.12/4/2016-TSW/83 dated 17/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format. - Detailed calculations for the quantity of import item at Sl. No. 5 supported by length and number of pipe in the export product.				
Case is deferred to 28.02.2017.				

84	Case No.:1/15/80-ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File : 01/80/050/00375/AM17/	RLA File :09/24/040/00356/AM17/	Lic.No/Date:0910064260 13.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 28.02.2017.				

85	Case No.:24/21/80-ALC2/2016	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File: 01/80/050/00484/AM17/	RLA File :03/95/040/00524/AM17/	Lic.No/Date:0310808388 14.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that DIPP vide UO No.12/4/2016-TSW/85 dated 17/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Outer Diameter (OD), Wall Thickness (WT) and length of Titanium pipes. - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, separately for titanium pipes and fittings				
Case is deferred to 28.02.2017.				

86	Case No.:32/21/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:21/80-ALC2/2016	Status: Approved
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		17.01.2017	
HQ File :01/80/050/00492/AM17/	RLA File :03/94/040/00621/AM17/	Lic.No/Date:0310808441 17.10.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/86 dated 17.01.2017 as under:-			
- Net Empty weights of 56032 Kgs., 80252 Kgs., 131606 Kgs., 59662 Kgs. & 50681 Kgs. may be specified with the quantities of export items at Sl. No. 1 to 5 respectively. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 5, 11 & 12. - Quantity of import item at Sl. No. 1 may be allowed as 334815 Kgs. as 1.087 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 190 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 27213 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 3 may be allowed as 15375 Kgs. as 1.076 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 292.22 Kgs. (6.80 Mtrs.) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 5 may be allowed as 505.01 Kgs. (7.43 Mtrs.) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 6 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 41.82 Kgs. as 1.03 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 7 may be allowed as 2.64 Kgs. (20 Nos.) on net to net basis. - Quantity of import item at Sl. No. 8 may be allowed as 803 Kgs. (137 Nos.) on net to net basis. - Quantity of import item at Sl. No. 9 may be allowed as 965.7 Kgs. (185 Nos.) on net to net basis. - Quantity of import item at Sl. No. 10 may be allowed as 5 Kgs. (8 Nos.) on net to net basis. - Quantities of import items at Sl. No. 11 & 12 may be allowed as 12.81 Kgs. & 163.7 Kgs. respectively inclusive of 2 % wastage. - Quantity of import item at Sl. No. 13 may be allowed as 155.1 Kgs. (31 Nos.) on net to net basis. - Quantity of import item at Sl. No. 14 may be allowed upto 2 % of FOB value of exports. - Quantities of import items at Sl. No. 15 (welding consumables) may be allowed as under: Welding Wires/Rods: 5258.76 Kgs. Welding Electrodes: 5445.2 Kgs. - Quantity of import items at Sl. No. 16 (welding flux) may be allowed as applied for i.e. 5258.76 Kgs..			
RA may take further necessary action accordingly.			

	Case No.:8/21/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
87	HQ File :01/80/050/00468/AM17/	RLA File :34/24/040/00193/AM17/	Lic.No/Date:3410042599 19.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				
88	Case No.:2/21/80-ALC2/2016	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred

HQ File :01/80/050/00462/AM17/	RLA File :05/23/040/00331/AM17/	Lic.No/Date:0510400174 20.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.			

Case No.:25/21/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.01.2017 for comments. However, as the case pertains to DHI, NC decided to send the application to DHI for examination and comments. Case is deferred to 28.02.2017.			

Case No.:10/21/80-ALC2/2016	Party Name: EMPIRE INDUSTRIES	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
HQ File :01/80/050/00470/AM17/	RLA File :34/24/040/00199/AM17/	Lic.No/Date:3410042629 27.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.			

Case No.:30/21/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Deferred
HQ File :01/80/050/00490/AM17/	RLA File :03/94/040/00624/AM17/	Lic.No/Date:0310808805 27.10.2016	Defer Date:28.02.2017
Decision: The Committee noted that DIPP vide UO No.12/4/2016-TSW/91 dated 17/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
1. Specific description of export items & their quantities in Nos. also in addition to their weights 2. Information in respect of Sl. No. 3, 4, 5, 6, 9 & 11 of Standard Deficiency Format, export product wise. 3. Quantity of import items at Sl. No. 8, 11 & 12 in meters. also in addition to their weights.			
Case is deferred to 28.02.2017.			

Case No.:27/21/80-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:21/80- ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00487/AM17/	RLA File :03/95/040/00596/AM17/	Lic.No/Date:0310808945 03.11.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/92 dated 17.01.2017 on repeat basis as under:-			
1. Import item shall be of relevant grade as contained in the export products. 2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under: (i) Wide Coils: as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008. (ii) Strips: as 1.065 Kgs./Kg. content in the export product.			
RA may take further necessary action accordingly.			

93	Case No.:36/21/80-ALC2/2016	Party Name: NAVKAR FITTINGS & FORGINGS PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00496/AM17/	RLA File :03/95/040/00606/AM17/	Lic.No/Date:0310808954 03.11.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 10.01.2016 for comments. However, as the case pertains to DIPP, NC decided to send the application to DIPP for examination and comments. Case is deferred to 28.02.2017.			

94	Case No.:19/21/80-ALC2/2016	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00479/AM17/	RLA File :05/23/040/00373/AM17/	Lic.No/Date:0510400362 04.11.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.			

95	Case No.:6/21/80-ALC2/2016	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00466/AM17/	RLA File :04/24/040/00135/AM17/	Lic.No/Date:0410162505 18.11.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 13.01.2017 for examination and comments. Case is deferred to 28.02.2017.			

96	Case No.:22/21/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00482/AM17/	RLA File :07/24/040/00244/AM17/	Lic.No/Date:0710110673 21.11.2016	Defer Date:28.02.2017
	Decision: The Committee noted that the firm's application is being sent to DIPP for examination and comments. Case is deferred to 28.02.2017.			

97	Case No.:15/21/80-ALC2/2016	Party Name: BLISS ANAND PVT.LTD.,	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
	HQ File :01/80/050/00475/AM17/	RLA File :05/23/040/00363/AM17/	Lic.No/Date:0510400447 22.11.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/97 dated 17.01.2017 on repeat basis as under:- - Quantities of import items at Sl. No. 1 to 8 may be allowed as 1.02 mtrs./mtrs. content in the export products. - Import items at Sl. Nos. 9 to 21 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.			

98	Case No.:20/21/80-ALC2/2016	Party Name: SPECTRUM AUTOMATION & CONTROLS	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
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HQ File :01/80/050/00480/AM17/	RLA File :05/24/040/00392/AM17/	Lic.No/Date:0510400445 22.11.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.			

Case No.:18/21/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00478/AM17/	RLA File :05/24/040/00400/AM17/	Lic.No/Date:0510400480 25.11.2016	
99	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/99 dated 17.01.2017 on repeat basis as under:- 1. Net weight of export product may be specified as 744.8 Kgs. 2. Quantity of import item may be allowed as 3195.2 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.		

Case No.:3/21/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00463/AM17/	RLA File :04/24/040/00144/AM17/	Lic.No/Date:0410162528 30.11.2016	
100	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/99 dated 17.01.2017 as under:- 1. Quantities of import items at Sl. No. 1 & 35 may be allowed as applied for being 0.25 % of FOB Value of exports. 2. Quantities of import items at Sl. No. 2 to 7, 9 to 14, 16 to 21, 23 to 34 & 36 to 46 may be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. No.8, 15 & 22 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.		

Case No.:4/21/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
HQ File :01/80/050/00464/AM17/	RLA File :04/24/040/00150/AM17/	Lic.No/Date:0410162533 01.12.2016	
101	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/101 dated 17.01.2017 as under:- 1. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item. RA may take further necessary action accordingly.		

Case No.:5/21/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0410162532	
102			

:01/80/050/00465/AM17/	:04/24/040/00149/AM17/	01.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/102 dated 17.01.2017 as under:- 1. Quantities of import items at Sl. No. 1 & 35 may be allowed as applied for being 0.30 % of FOB Value of exports. 2. Quantities of import items at Sl. No. 2 to 8, 11 to 34 & 36 to 46 may be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. No. 9 & 10 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.			

103	Case No.:14/21/80-ALC2/2016 HQ File :01/80/050/00474/AM17/	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED RLA File :05/23/040/00396/AM17/	Meet No/Date:21/80-ALC2/2016 17.01.2017 Lic.No/Date:0510400591 02.12.2016	Status: Deferred Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

104	Case No.:16/21/80-ALC2/2016 HQ File :01/80/050/00476/AM17/	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED RLA File :05/23/040/00395/AM17/	Meet No/Date:21/80-ALC2/2016 17.01.2017 Lic.No/Date:0510400590 02.12.2016	Status: Deferred Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

105	Case No.:21/21/80-ALC2/2016 HQ File :01/80/050/00481/AM17/	Party Name: TERUMO PENPOL PRIVATE LIMITED RLA File :53/24/040/00023/AM17/	Meet No/Date:21/80-ALC2/2016 17.01.2017 Lic.No/Date:5310019256 02.12.2016	Status: Deferred Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

106	Case No.:11/21/80-ALC2/2016 HQ File :01/80/050/00471/AM17/	Party Name: HONDA CARS INDIA LIMITED RLA File :05/23/040/00425/AM17/	Meet No/Date:21/80-ALC2/2016 17.01.2017 Lic.No/Date:0510400629 06.12.2016	Status: Deferred Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

107	Case No.:37/21/80-ALC2/2016 HQ File :01/80/050/00497/AM17/	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD RLA File :03/94/040/00833/AM17/	Meet No/Date:21/80-ALC2/2016 17.01.2017 Lic.No/Date:0310809759 13.12.2016	Status: Closed
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/94/040/833/AM17/87 dated 13.12.2016 has informed that the above mentioned AA has been issued on net to net consumption basis with accountability clause as per General Note 4 of SION for Engg. Products and decided to close the case.				

RA may take further necessary action accordingly.

108	Case No.:39/21/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Deferred
	HQ File :01/80/050/00499/AM17/	RLA File :03/94/040/00760/AM17/	Lic.No/Date:0310809831 14.12.2016	Defer Date:28.02.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.				

109	Case No.:38/21/80-ALC2/2016	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:21/80-ALC2/2016 17.01.2017	Status: Closed
	HQ File :01/80/050/00498/AM17/	RLA File :03/94/040/00826/AM17/	Lic.No/Date:0310809923 16.12.2016	
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/94/040/826/AM17/87 dated 16.12.2016 has informed that the above mentioned AA has been issued on net to net in terms of General Note 4 of Engineering Products inserted by Public Notice No.46 dated 06.11.2002 and decided to close the case.				
RA may take further necessary action accordingly.				

S.No.571

S.No.571			
Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date 0510377258 dt.27.01.2014
Meeting No.21/17		RA.F.No.05/24/040/00407/AM15	
Date: 17.01.2017		Request for fixation of norms	
Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and the norms and wastage on items of import have not been specified by C&PC. The case was, therefore, referred to MSME (Chemical Division) on 05.07.2016 for their comments as per the decision of norms committee. Case is deferred to 28.02.2017.			

S.No.572

S.No.572		Lic. No. & date	
Case No. A/R-136	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00473/AM15/DES.I	0510391465 dt.07.10.2014
Meeting No.21/17		RA.F.No.05/24/040/00301/AM15	
Date: 17.01.2017		Request for fixation of norms	
Decision: The committee decided to ratify the norms in line with their Advance Authorisation as under:-			
1. Import Item No. 1 to 8:- On net to net basis.			
2. Import Item No. 9 to 14:- 1.05 Kgs/kg content in Export Products.			
RA may take further necessary action accordingly.			

S.No.573

Case No. A/R-138 Meeting No.21/17 Date: 17.01.2017	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date 0310787040 dt.18.07.2014
		RA.F.No.03/95/040/00338/AM15 Request for fixation of norms	

Decision: The committee noted that the letter sent to the firm on 08.12.2016 through e-mail for Personal Hearing. Case is deferred to 28.02.2017.

S.No.574

Case No. A/R-139	M/s. Auto	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date
Meeting No.21/17	Comp India	RA.F.No.31/24/040/00142/AM13	3110056333
Date: 17.01.2017	Pvt. Ltd., Nashik	Request for fixation of norms	dt.27.11.2012

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments. Case is deferred to 28.02.2017.

S.No.575

Case No. A/R-178	M/s. Donaldson	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date
Meeting No.21/17	India Filter	RA.F.No.05/23/040/00074/AM16	0510394576
Date: 17.01.2017	Systems Pvt. Ltd., Gurgaon	Request for fixation of norms	dt.16.06.2015

Decision: The committee noted that the firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016 for examination and comments. Case is deferred to 28.02.2017.

S.No.576

Case No. A/R-24	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00112/AM16/DES.I	Lic. No. & date
Meeting No.21/17		RA.F.No.03/94/040/01101/AM16	0310794289
Date: 17.01.2017		Request for revision of Net weight of export items at Sr. No.1,2,3,4 of norms	dt.02.03.2015

Decision: The committee noted that the firm application dated 02.11.2016 received through RLA, Mumbai has been sent to DIPP on 09.12.2016 for Examination and comments. Case is deferred to 28.02.2017.

S.No.577

Case No. A/R-77	M/s. Glovis India Pvt. LTD., Sriperumbudur, TN	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date
Meeting No.21/17		RA.F.No.04/24/040/00124/Am16	0410161029
Date: 17.01.2017		Request for fixation of norms	dt.21.09.2015

Decision: The committee noted that the firm's request dated 04.07.2015 has been sent to MSME on 02.08.2016 for examination and comments. Case is deferred to 28.02.2017.

S.No.578

Case No. A/R-91	M/s. Plant Engineering Services, Chennai	HQF.No.01/80/050/00431/AM15/DES.I	Lic. No. & date
Meeting No.21/17		RA.F.No.04/24/040/00076/AM11	0410115529
Date: 17.01.2017		Request for revision of norms	dt.14.07.2010

Decision: The committee noted that the firm's request dated 01.08.2016 has been sent to MSME on 12.09.2016 for examination and comments. Case is deferred to 28.02.2017.

S.No.579

Case No. A/R-92	M/s. L&T-MHPS Boilers Pvt. Limited, Mumbai	HQF.No.01/80/050/00136/AM12/DES.I	Lic. No. & date
Meeting No.21/17		RA.F.No.03/95/040/00945/AM11	0310620136
Date: 17.01.2017		Request for revision of norms	dt.08.03.2011

Decision: The committee noted that the firm's request dated 15.06.2016 has been sent to DHI on 12.09.2016 for examination and comments. Case is deferred to 28.02.2017.

REPRESENTATION FRESH CASES

S.No.580

Case No.A/R – 144	M/s L&T-MHPS	F.No.01/80/050/00219/AM17/DES.I	Lic. No. and date
Meeting No.21/17	Boilers Pvt. Ltd., Mumbai	RLA No.03/95/040/00792/AM16	0310804134
Date: 17.01.2017		Request for norms on repeat basis.	dt. 25.04.2016

Decision: The committee noted that the firm's request dated 05.12.2016 has been sent to DHI on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.

S.No.581

Case No.A/R – 145	M/s BOTIL OIL TOOLS INDIA PRIVATE LIMITED, NEW DELHI	F.No.01/80/050/00693/AM15/DES.I	Lic. No. and date
Meeting No.21/17		RLA No.05/23/040/00543/AM15	0510393425
Date: 17.01.2017		Request for ratification of norms.	dt.02.03.2015

Decision: The Committee decided to ratify the norms based upon sub-committee reports as per recommendation of DHI as the firm has submitted Essentiality Certificate from Directorate General of Hydrocarbons vide letter No.DGH/EC/RIL/011/03/2015 dated 12.03.2015 (copy of the report to be sent to RA and the firm).

RA may take further necessary action accordingly.

S.No.582

Case No.A/R – 146	M/s BOTIL OIL TOOLS INDIA PRIVATE LIMITED, NEW DELHI	F.No.01/80/050/00014/AM16/DES.I	Lic. No. and date
Meeting No.21/17		RLA No.05/23/040/00557/AM15	0510393507
Date: 17.01.2017		Request for ratification of norms.	dt.11.03.2015

Decision: The Committee decided to ratify the norms based upon sub-committee reports as per recommendation of DHI as the firm has submitted Essentiality Certificate from Directorate General of Hydrocarbons vide letter No.DGH/EC/RIL/012/03/2015 dated 12.03.2015 (copy of the report to be sent to RA and the firm).

RA may take further necessary action accordingly.

S.No.583

Case No.A/R – 147	M/s Shree Sai Oto Tubes Mill Ltd., Mumbai	F.No.01/80/050/00215/AM17/DES.I	Lic. No. and date
Meeting No.21/17		RLA No.04/95/040/00066/AM17	0310804638
Date: 17.01.2017		Request for ratification of norms.	dt.12.05.2016

Decision: The committee noted that the firm's request dated 29.11.2016 has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.

S.No.584

Case No.A/R – 148	M/s Isgec Heavy Engineering Ltd., Noida	F.No.01/80/050/00114/AM17/DES.I	Lic. No. and date
Meeting No.21/17		RLA No.05/23/040/00478/AM16	0510397641
Date: 17.01.2017		Request for re-consideration of norms.	dt.18.02.2016

Decision: The committee noted that the firm's request dated 06.12.2016 has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.

S.No.585

Case No.A/R – 149	M/s Isgec	F.No.01/80/050/00166/AM17/DES.I	Lic. No. and date
Meeting No.21/17	Heavy	RLA No.05/23/040/00565/AM16	0510398124
Date: 17.01.2017	Engineering Ltd., Noida	Request for correct the Net Empty Weight of Export Item at S.No. 1 to 3 261.70 MT, instead of 26.17 MT of norms.	dt. 01.04.2016

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/149-A/R dated 17.01.2017 as under:-

1. Typographical error may be corrected and net empty weights of export items at Sl. No. 1 to 3 may be corrected as 261.7 MT each.

RA may take further necessary action accordingly.

S.No.586

Case No.A/R – 150	M/s Isgec	F.No.01/80/050/00022/AM17/DES.I	Lic. No. and date
Meeting No.21/17	Heavy	RLA No.05/23/040/00392/AM16	0510396803
Date: 17.01.2017	Engineering Ltd., Noida	Request for correct the word "Fabricated" to "Net empty" of norms.	dt. 22.12.2015

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/150-A/R dated 17.01.2017 as under:-

1. Word "Fabricated" may be corrected to " Empty" and accordingly " Net empty weights" of export items at Sl. No. 1 to 6 may be may be specified as 1140 Kgs., 12300 Kgs., 1220 Kgs., 3950 Kgs., 60400 Kgs. & 60400 Kgs. respectively.

RA may take further necessary action accordingly.

S.No.587

Case No.A/R – 151	M/s Isgec	F.No.01/80/050/00026/AM17/DES.I	Lic. No. and date
Meeting No.21/17	Heavy	RLA No.05/23/040/00289/AM16	0510395868
Date: 17.01.2017	Engineering Ltd., Noida	Request for quantity of import item No. 8 as applied 1350 Kgs. of norms.	dt. 09.10.2015

Decision: The committee decided to maintain status quo in the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/151-A/R dated 17.01.2017 as under:-

1. Quantity of import item at Sl. No. 8 (FCAW Wire) for overlay has been allowed with 10 % wastage instead of 50 % claimed by them

RA may take further necessary action accordingly.

S.No.588

Case No.A/R – 152	M/s Isgec	F.No.01/80/050/00328/AM16/DES.I	Lic. No. and date
Meeting No.21/17	Hitachi	RLA No.05/23/040/00202/AM16	0510395408
Date: 17.01.2017	Zosen Ltd., Noida	Request for re-consideration of ratification of norms.	dt. 24.08.2015

Decision: The committee noted that the firm's request dated 21.09.2016 has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.

S.No.589

Case No.A/R – 153	M/s Larsen &	F.No.01/80/050/00115/AM17/DES.I	Lic. No. and date
Meeting No.21/17	Toubro	RLA No.03/95/040/00654/AM16	0310801773
Date: 17.01.2017	Limited, Mumbai	Request for amendment and re-	dt. 14.01.2016

	consideration of item.	
Decision: The committee noted that the firm's request dated 17.10.2016 and 26.12.2016 has been sent to DIPP on 10.01.2017 for examination and comments. Case is deferred to 28.02.2017.		

S.No.590

Case No.A/R – 154	M/s Sage Metals Limited, New Delhi	F.No.01/80/050/00263/AM16/DES.I	Lic. No. and date 0510394781 dt. 02.07.2015
Meeting No.21/17		RLA No.05/24/040/00119/AM16	
Date: 17.01.2017		Request for addition of export product.	

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/154-A/R dated 17.01.2017 as under:-

1. Description of export item may be amended from " Pump accessories" to " Pump accessories/ Electrical Wiring accessories made of Copper Alloys /Aluminium Alloy Cast Articles including parts & components "
2. Words "containing Copper Alloy: 200000 Kgs. and Aluminium Alloy: 103773.6 Kgs." may be suffixed with the description of export products.
3. Net Weight of export items may be modified as 303773.6 Kgs.
4. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 220000 Kgs. as 1.10 Kgs./Kg. content in the export items .
5. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 110000 Kgs. as 1.06 Kgs./Kg. content in the export
6. Import item at Sl. No. 3 may be deleted.

RA may take further necessary action accordingly.

के० पी० सिंह /K. P. SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

[Handwritten Signature]

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17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 1/9/80 (M/s Kern-Liebers (India) Pvt. Limited)
(Advance Authorization No. 0710109192 dated 22.12.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 36652 Kgs. as 5.74 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 91376 Kgs. as 4.59 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 2358.4 Kgs. as 5.29 Kgs./kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 40734 Kgs. as 4.85 Kgs./kg. content in export item at Sl. No. 4 after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 5 may be allowed as 45734 Kgs. as 5.72 Kgs./kg. content in export item at Sl. No. 5 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 6 may be allowed as 36035 Kgs. as 4.04 Kgs./kg. content in export item at Sl. No. 6 after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 7 may be allowed as 4578.2 Kgs. as 3.03 Kgs./kg. content in export item at Sl. No. 7 after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 8 may be allowed as 1376.5 Kgs. as 5.15 Kgs./kg. content in export item at Sl. No. 8 after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 9 may be allowed as 18396 Kgs. as 4.01 Kgs./kg. content in export item at Sl. No. 9 after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 10 may be allowed as 793.2 Kgs. as 3.14 Kgs./kg. content in export item at Sl. No. 10 after taking 1/3rd recovery from scrap.
11. Quantity of import item at Sl. No. 11 may be allowed as 3040 Kgs. as 4.82 Kgs./kg. content in export item at Sl. No. 11 after taking 1/3rd recovery from scrap.
12. Quantity of import item at Sl. No. 12 may be allowed as 8815.9 Kgs. as 3.41 Kgs./kg. content in export item at Sl. No. 12 after taking 1/3rd recovery from scrap.
13. Quantity of import item at Sl. No. 13 may be allowed as 2033.9 Kgs. as 3.69 Kgs./kg. content in export item at Sl. No. 13 after taking 1/3rd recovery from scrap.
14. Quantity of import item at Sl. No. 14 may be allowed as 931.9 Kgs. as 3.62 Kgs./kg. content in export item at Sl. No. 14 after taking 1/3rd recovery from scrap.
15. Quantity of import item at Sl. No. 15 may be allowed as 1970.5 Kgs. as 3.76 Kgs./kg. content in export item at Sl. No. 15 after taking 1/3rd recovery from scrap.
16. Import items at Sl. No. 16 to 22 may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view

Norms Committee I

DIPP No. 12/4/2017-TSW/19 dated 17/01/2017

17/1/2017
(S. K. Jain)

Development Officer

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कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

33
17/11/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Bombardier Transportation for
ratification of norms of AA no 3410042012 dt 28-03-16

DES-I, DGFT may kindly refer to the above mentioned
licence M/S Bombardier Transportation. The firm proposes to
import 1748 items. The total value of export is Rs 238.5 crores
against total import of Rs 203.1 crores resulting in value
addition of 17.1 %. The firm has claimed all the items as
components and has not sought any wastage on them. This
Office recommends import under GN-4 with no wastage in
number & weight terms with accountability clause for all items
except following items which are to be deleted. The firm must
certify that there is no spares in the list of above import.

Items to be deleted

S no 1018- being tool

1064 & 1065 - Adhesives

717,729,1539- description vague.

The above issues with the approval of JS(BJM).



B.C.Nayak
Development Officer
07-12-16

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(94)/16-TSW(B)

dated

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17/1/17

 Subject AA no 03410042016 dated 29.03.16 for M/s Trefileries Wire Ltd
From Kanwalinder singh sodhi <kanwalinder.sodhi@nic.in>
Date Friday, January 13, 2017 5:15 pm
To K P Singh <nc1.dgft@nic.in>

Sir
The Norms for subject AA may be recommended as per AA no 03410041423 dated 03.08.15 on repeat basis on net to net basis and NIL wastage.
Regards
K.S.Sodhi
AD-ME

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17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/01/2017 - Case No. 16/12/80 (M/s Dee Development Engineers Limited) (Advance Authorization No. 0510398564 dated 19.05.2016)

Reply submitted by the firm vide letter dated 10.10.2016 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export item in meters also in addition to its weight.
3. Quantities of import items at Sl. No. 1 & 2 in meters also in addition to their weights.

Norms committee may take a view

17/01/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/52 dated 17/01/2017

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17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 -Case No. 28/21/80 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310808228 dated 03.10.2016)**

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0310803157 dated 08.03.2016:

1. Words " Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at and its quantity may be allowed as applied for i.e. 15264 Kgs. as 2.40 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view


17/01/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/80 dated 17/01/2017

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12/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017- Case No. 29/21/80 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310808266 dated 04.10.2016)**

Advance Authorization may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 4095 Kgs. as 1.05 Kgs./Kg. content in the export item.
2. Words "Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 4815.36 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
3. Words "Thickness: 0.335mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 4144.8 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/4/2017-TSW/81 dated 17/01/2017

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17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 33/21/80 (M/s Airoil-Flaregas Pvt. Limited)
(Advance Authorization No. 0310808355 dated 10.10.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format.
2. Detailed calculations for the quantity of import item at Sl. No. 5 supported by length and number of pipe in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/83 dated 17/01/2017

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17/1/17

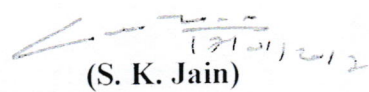
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 24/11/80 (M/s Tinita Engineering Pvt. Limited)
(Advance Authorization No. 0310808388 dated 14.10.2016)**

Firm may be asked to submit the following information:

1. Outer Diameter (OD), Wall Thickness (WT) and length of Titanium pipes.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, separately for titanium pipes and fittings

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/85 dated 17/01/2017

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17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/01/2017 - Case No. 32/21/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310808441 dated 17.10.2016)

Advance Authorization may be ratified as under:

1. Net Empty weights of 56032 Kgs., 80252 Kgs., 131606 Kgs., 59662 Kgs. & 50681 Kgs. may be specified with the quantities of export items at Sl. No. 1 to 5 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 5, 11 & 12.
3. Quantity of import item at Sl. No. 1 may be allowed as 334815 Kgs. as 1.087 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 190 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 27213 Kgs. as 1.05 Kgs./kg. content in export items.
5. Quantity of import item at Sl. No. 3 may be allowed as 15375 Kgs. as 1.076 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 292.22 Kgs. (6.80 Mtrs.) inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as 505.01 Kgs. (7.43 Mtrs.) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 41.82 Kgs. as 1.03 Kgs./kg. content in export items.
9. Quantity of import item at Sl. No. 7 may be allowed as 2.64 Kgs. (20 Nos.) on net to net basis.
10. Quantity of import item at Sl. No. 8 may be allowed as 803 Kgs. (137 Nos.) on net to net basis.
11. Quantity of import item at Sl. No. 9 may be allowed as 965.7 Kgs. (185 Nos.) on net to net basis.
12. Quantity of import item at Sl. No. 10 may be allowed as 5 Kgs. (8 Nos.) on net to net basis.
13. Quantities of import items at Sl. No. 11 & 12 may be allowed as 12.81 Kgs. & 163.7 Kgs. respectively inclusive of 2 % wastage.
14. Quantity of import item at Sl. No. 13 may be allowed as 155.1 Kgs. (31 Nos.) on net to net basis.
15. Quantity of import item at Sl. No. 14 may be allowed upto 2 % of FOB value of exports.
16. Quantities of import items at Sl. No. 15 (welding consumables) may be allowed as under:
 - Welding Wires/Rods: 5258.76 Kgs.
 - Welding Electrodes: 5445.2 Kgs.

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17/1/17

17. Quantity of import items at Sl. No. 16 (welding flux) may be allowed as applied for i.e. 5258.76 Kgs..

Norms committee may take a view

17/1/17

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/86 dated 17/01/2017

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17/1/17

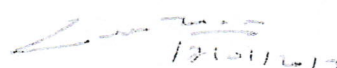
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/01/2017 - Case No. 30/21/80 (M/s Heurtey Petochem India Pvt. Limited) (Advance Authorization No. 0310808805 dated 27.10.2016)

Firm may be asked to submit the following information:

1. Specific description of export items & their quantities in Nos. also in addition to their weights
2. Information in respect of Sl. No. 3, 4, 5, 6, 9 & 11 of Standard Deficiency Format, export product wise.
3. Quantity of import items at Sl. No. 8, 11 & 12 in meters. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/91 dated 17/01/2017

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17/01/17

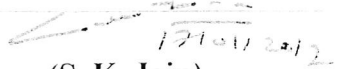
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 27/21/80 (M/s Phoenix Foils Pvt. Limited)
(Advance Authorization No. 0310808945 dated 03.11.2016)**

Advance Authorization may be ratified as under on repeat basis:

1. Import item shall be of relevant grade as contained in the export products.
2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/92 dated 17/01/2017

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17/11/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 15/21/80 (M/s Bliss Anand Private Limited)
(Advance Authorization No. 0510400447 dated 22.11.2016)**

Advance Authorisation may be ratified on repeat basis as under:

1. Quantities of import items at Sl. No. 1 to 8 may be allowed as 1.02 mtrs./mtrs. content in the export products.
2. Import items at Sl. Nos. 9 to 21 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee- I

DIPP No. 12/4/2017-TSW/97 dated 17/01/2017

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17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 -Case No. 18/21/80 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510400480 dated 25.11.2016)**

Norms may be modified as under on repeat basis:

1. Net weight of export product may be specified as 744.8 Kgs.
2. Quantity of import item may be allowed as 3195.2 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view

17/01/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/99 dated 17/01/2017

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17/1/17

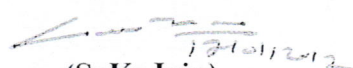
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 3/21/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162528 dated 30.11.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 35 may be allowed as applied for being 0.25 % of FOB Value of exports.
2. Quantities of import items at Sl. No. 2 to 7, 9 to 14, 16 to 21, 23 to 34 & 36 to 46 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No.8, 15 & 22 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/100 dated 17/01/2017

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17/01/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 4/21/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162533 dated 01.12.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/101 dated 17/01/2017

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17/1/17

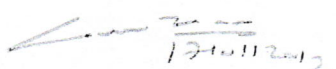
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/01/2017 - Case No. 5/21/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162532 dated 01.12.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 35 may be allowed as applied for being 0.30 % of FOB Value of exports.
2. Quantities of import items at Sl. No. 2 to 8, 11 to 34 & 36 to 46 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No. 9 & 10 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/102 dated 17/01/2017

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12/11/2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O. BLDG., NISTHA BHAVAN, NEW MARINE LINES, CHURCHGATE,
MUMBAI - 400 020

File No. 03/94/040/ 833/AM17

Date:- 13.12.2016

To
Norms Committee,
O/o. The D.G.F.T.,
New Delhi- 110 107

Kind Attn. Shri Hardhan Das, FTDO (NC- I)
Sub: Grant of Advance Authorisation on net to net basis/
in terms of general note of Engg.

Sir,

M/s. CPS OIL & GAS EQUIPMENTS PVT.LTD. VASAI, THANE- 401208, have been granted Advance Authorisation No. 0310809759 dtd. 13.12.2016. The copies of application are not being forwarded to Headquarters due to the following reasons:-

1. The Advance Authorisation has been issued on Net to Net consumption basis with accountability clause as per general note 4 of SION for Engg. Products. Copy of Adv.Authorisation is enclosed herewith.

ENCL.: a.a.

Yours faithfully,

(G.K.MISHRA)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDL. DIRECTOR GENERAL OF FOREIGN TRADE.

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17/11/201

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/ 94/ 040/826/AM17

Dated 16.12.2016

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: Shri Haradhan Das, FTDO, NC-I

Sub: Grant of Advance Authorization of Net-to-Net basis in
terms of Para 4.7 of HBP & 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/S Endress And Hauser(india) Automation ,Mumbai have been granted
Advance Authorization No. 0310809923 dated 16.12..2016. The copies of application
are not being forwarded to Headquarters due to the following reasons

The Advance Authorization has been issued on **Net to Net** basis in terms of
General Note No.4 of Engineering Product inserted by Public Notice No.46 dated
6.11.2002.

Yours faithfully,

(G K MISHRA)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

45

581-582
17/1/17

TEAM REPORT

Visit to M/s BOTIL OIL Manesar for ratification under para 4.17 of Exim Policy.

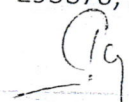
While considering the proposal of M/s BOTIL Oil, Manesar for ratification of adhoc input output norms under para 4.7 of Exim Policy for Oil field equipment, NC-I decided (vide File No 01/80/162/1034/AM12 /DES-I dated 17.02.2012) that a team of officers from DGFT, DHI and MSME may visit the factory of the applicant to see its manufacturing operations and assess wastages. Accordingly, a team consisting of officers listed at the last line, visited the factory premises of BOTIL Oil India on 31 March 2012 at Manesar, Haryana.

Shri WS Walia GM, and Shri Chadrashekhhar briefed about the manufacturing process, took the team around the factory and shown the products and machining operations going on there. They were requested to provide a copy of ERP data of material used for manufacturing a particular export product, but these are still awaited from the unit. However after observing the manufacturing process and wastage involved in different stages of manufacture, the team recommends the following:

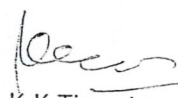
Export product	Inputs material	Recommendation for import
Cement Shoes	(i) Seamless Casing pipe	For these products there exist SION C-1624, 1625, and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
Float Shoes	(ii) Components	
Cementing Collars		
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.

-The Components are recommended on net to net -basis with accountability clause..

Advance authorisation nos 0510-225643; 283074; 284479; 284482; 286716; 293271; 293870; 295211; 308174 and 320191 are recommended for ratification on above lines.


KK Funda
Asstt Director


G Parthsarathi
Dy DGFT


K.K. Tiwari
Industrial Adviser

S.P. No. 585
17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/01/2017- Case No. A/R-149 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510398124 dated 01.04.2016)

Norms may be modified as under:

1. Typographical error may be corrected and net empty weights of export items at Sl. No. 1 to 3 may be corrected as 261.7 MT each.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/149-A/R dated 17/01/2017

Sl. No. 586
17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/01/2017- Case No. A/R-150 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510396803 dated 22.12.2015)

Norms may be modified as under:

1. Word "Fabricated" may be corrected to " Empty" and accordingly " Net empty weights" of export items at Sl. No. 1 to 6 may be may be specified as 1140 Kgs., 12300 Kgs., 1220 Kgs., 3950 Kgs., 60400 Kgs. & 60400 Kgs. respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/150-A/R dated 17/01/2017

Sl. No 587
17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/01/2017 - Case No. A/R-151 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510395868 dated 09.10.2015)

Status quo may be maintained and firm may be informed as under:

1. Quantity of import item at Sl. No. 8 (FCAW Wire) for overlay has been allowed with 10 % wastage instead of 50 % claimed by them

Norms Committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/151-A/R dated 17/01/2017

Sl. No. 590
17/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/01/2017 - Case No. A/R-154 (M/s Sage Metals Limited) (Advance Authorization No. 0510394781 dated 02.07.2015)

Norms may be modified as under :

1. Description of export item may be amended from “ Pump accessories” to “ Pump accessories/ Electrical Wiring accessories made of Copper Alloys /Aluminium Alloy Cast Articles including parts & components ”
2. Words “containing Copper Alloy: 200000 Kgs. and Aluminium Alloy: 103773.6 Kgs. ” may be suffixed with the description of export products.
3. Net Weight of export items may be modified as 303773.6 Kgs.
4. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 220000 Kgs. as 1.10 Kgs./Kg. content in the export items .
5. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 110000 Kgs. as 1.06 Kgs./Kg. content in the export
6. Import item at Sl. No. 3 may be deleted.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/4/2017-TSW/154-A/R dated 17/01/2017